

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-502
IB-712/ND/2022

IN THE MATTER OF:

Union Bank of India

Vs.

M/s. PCL Oil & Solvant Ltd.

....Applicant

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 09.02.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Sanjay Bajaj, Mr. Mayank Jain, Adv.

For the Respondent :

ORDER

Heard the submissions made by Ld. Counsel for the Financial Creditor. Ld. Counsel for the Financial Creditor is directed to apprise whether the Corporate Debtor is a going concern or not after making a physical inspection at the Corporate Debtor's properties and premises and factory. List the matter on **27.02.2023**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(P.S.N PRASAD)
MEMBER (J)